



2026:AHC:39388

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**WRIT - C No. - 6673 of 2026**

Pardeshi

.....Petitioner(s)

Versus

The State Of U.P. And 10 Others

.....Respondent(s)

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|---------------------------|---|-----------------------|
| Counsel for Petitioner(s) | : | Adya Prasad Tewari    |
| Counsel for Respondent(s) | : | C.S.C., Sudhir Bharti |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Additional Sub Divisional Officer, Tehsil, Sadar, District, Gorakhpur to decide the Suit No. 699 of 1982 being Computerized Case No. T202005310300050) Ram Prasad Vs. Sahati and others expeditiously.
4. It is argued by learned counsel for the petitioner that original suit was filed under Section 229-B of the U.P.Z.A & L.R. Act, 1950, which is pending consideration before the respondent no. 2/Additional Sub-Divisional Officer, Tehsil Sadar, District Gorakhpur, since 1982.
5. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
6. In view of this matter and also in the interest of justice, the matter is disposed of finally directing the respondent no. 2 namely Additional Sub-Divisional Officer, Tehsil Sadar, District Gorakhpur, before whom the proceedings of the aforesaid case is pending, to decide the same

strictly in accordance with law most expeditiously and preferably within a period of ten weeks from the date of production of certified copy before the Court below but without granting unnecessary adjournment unless there is no legal impediment.

7. The Registrar (Compliance), is directed to communicate this order to respondent no. 2, through the District Magistrate, Gorakhpur, within a week.

**February 18, 2026**  
*Vinod.*

**(Prakash Padia, J.)**